2529. SHRI NAND KUMAR SAI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether there has been a lack of compliance of Central and State Laws and following of the norms of good corporate governance in the country;

(b) if so, the details thereof;

(c) whether Government has launched a Legal Compliance Manual in the recent past;

(d) if so, the details in this regard; and

(e) the salient features of the said Manual?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) & (b):- Compliance with the requirements of Corporate Governance as laid down in the Companies Act is looked into by the Registrars of Companies and suitable action is initiated wherever there is failure to comply with the law.

(c) to (e):- No, Sir. The Government has not brought out any Legal Compliance Manual. However, the Indian Institute of Corporate Affairs, as part of its MOU with an agency had facilitated the release of a ready reckoner for acquainting stakeholders with various laws including Companies Act, 1956.

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